

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 11

IA 1391/2024 (NEW IA) in C.P. (IB)/571(MB)2019

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **01.04.2024**

NAME OF THE PARTIES: **STPM LOGISTICS LLP VS MIRAGE
CERAMICS PRIVATE LIMITED**

Section 60(5) & 9 of the Insolvency and Bankruptcy Code, 2016

ORDER

IA 1391/2024 (NEW IA) in C.P. (IB)/571(MB)2019

- 1) None present for the Applicant, when the matter is called out.
- 2) The present Interlocutory Application has been filed by the Applicant, Liquidator of the Corporate Debtor under Regulation 15(1)(b) of the Insolvency and Bankruptcy Board of India (Liquidation Process, Regulation), 2016 and the limited prayer in this Application is to place on record 2nd Quarterly Progress Report.
- 3) The above Report filed by the Applicant is taken on record. No order is called for. The Interlocutory Application bearing IA No. 1391 of 2024, is disposed of as Allowed.

4) Registry shall list the main Company Petition on Board as and when new Application, if any, filed by the Parties are listed.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Vedant Kedare